

# MEGHALAYA LEGISLATIVE ASSEMBLY

## BULLETIN PART – I

### AUTUMN SESSION WEDNESDAY, SEPTEMBER 26, 2018

The House met at 10 a.m. with Hon'ble Speaker in the Chair and sat till 2.00 p.m.

The day was allotted for Private Members' Business.

**1. Questions.**

Question nos 51 to 56 were taken up and disposed off.

**2. Zero Hour Notice.**

A Zero Hour Notice was tabled by Shri Syntar Klas Sunn, MLA on the news item published in "The Highland Post" dated September 22<sup>nd</sup> 2018, under the caption "Over 500 hundred Meghalaya Villages yet to return home".

**3. Call Attention Notice.**

Shri H. M. Shangpliang, MLA called the Attention of Minister in-charge Home (Police) under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "The Shillong Times" dated 27<sup>th</sup> August 2018 under the Caption "Shillongites get no respect from traffic Congestion in hill city".

Shri James K. Sangma, Minister in-charge Home replied.

**4. Short Duration Discussion Under Rule 50:**

Shri P. T. Sawkmie raised a Short Duration Discussion under Rule 50 of the Rules of Procedure and Conduct of Business regarding the news item appeared in "The Shillong Times" dated 06.08.2018 under the Caption "NESO FOR NRC IN ALL NORTH EAST STATES". The Member initiated discussion. Other Hon'ble Members

who participated were Shri George B. Lyngdoh, Dr. Mukul Sangma, Leader of Opposition, and Shri Adelbert Nongrum.

Shri Conrad K. Sangma, Chief Minister replied.

**5. Resolution:**

Smti Miani D. Shira, MLA moved "Whereas the Government of India through the parliament have enacted the Regional Rural Bank Act, 1976, to cater to the banking needs of the poor, illiterate, uneducated and underprivileged sections of the society of different regions of the country;

And, whereas the "language proficiency" clause in the local language was appropriately inserted in the relevant section of the Act in the true spirit of the original intention of the Act;

And, whereas the Meghalaya Rural Bank has effectively dealt with the challenges of language barrier due to proficiency of all the employees of the Meghalaya Rural Bank in the local language;

And, whereas the Meghalaya Rural Bank has also provided substantial spaces of job opportunities to our local job seekers over the years as the proficiency in "local language" clause of the Act provided exclusive space for local job seekers;

And, whereas Ministry of Finance, Government of India, New Delhi, has amended this particular clause, thus diluting the original content and intent of the Act. Thereby opening up flood gates for appointment for those who are not proficient in the local language. Thereby both inconveniencing the rural poor, who are not proficient in languages other than the local language and also depriving the job opportunities of the local job seekers;"

"Now, therefore this House do resolve to urge upon the Government of India to restore the relevant section of the Act wherein the proficiency in local language should remain as essential pre-qualification for employment in Meghalaya Rural Bank".

The Hon'ble Member initiated discussion. Other Hon'ble Members who participated were Dr. Mukul Sangma, Leader of Opposition, Shri P. T. Sawkmie, Shri George B. Lyngdoh, Shri Charles Pyngrope, and Shri Adelbert Nongrum.

Shri Conrad K. Sangma, Chief Minister replied.

The Resolution was then put to vote, and it was rejected by the House.

6. **Adjournment:**

Since there was no more business to be transacted, the House was adjourned till 10 a.m. on Thursday the 27<sup>th</sup> September, 2018.



**Andrew Simons,  
Commissioner & Secretary  
Meghalaya Legislative Assembly**